

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 531 of 1993

Tuesday, this the 8th day of November, 1994

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.Pavithran,
S/o Kuttan,
LTI No. 225,
Ex-Casual Labourer,
(Under PWI/ONR).

... Applicant.

Vs.

1. The Divisional Personnel Officer,
Southern Railway,
Palghat.
2. The Divisional Railway Manager,
Southern Railway,
Palghat. ... Respondents.
(By Advocate Mr.Thomas Mathew Nellimootil)

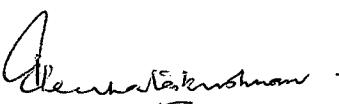
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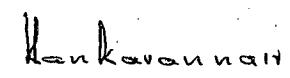
CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant who claims himself to be an open line casual labour seeks re-engagement. According to him, from 10.11.78 to 20.4.82 he had been working as an 'open line' casual labour, and re-engagement was denied while those junior to him, had been engaged. In the state of nebulous pleadings and for other reasons as well, we do not intend to make a fact adjudication. But we direct first respondent to examine A-2 and A-3 representations and pass appropriate orders thereon, within four months. We make it clear that these directions will not confer a cause of action on applicant if otherwise he has none.

2. Application is disposed of in the manner indicated above.
No costs.

Dated, 8th November, 1994.


P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

List of Annexures

Annexure A2:- Representation dated 10.7.92

Annexure A3:- Representation dated 5.1.93.